

its unity, sovereignty and territorial integrity:
and demands that-

- c) Pakistan must vacate the areas of the Indian state of Jammu and Kashmir which, they have occupied through aggression;

and resolves that-

- d) all attempts to interfere in the internal affairs of India will be met resolutely."

The Resolution was unanimously adopted.

MR. SPEAKER: The Resolution is unanimously passed.

[Translation]

SHRI RAMVILAS PASWAN (Rosera): Mr. Speaker, sir, I have given a notice that atrocities on people belonging to scheduled Castes and scheduled Tribes in the country are on the rise for the last of they belong to three months. All the women of this country irrespective of the castes are the women of this country. The women belonging to poor sections of the society are being stripped publicly. Such incidents are increasing in Uttar Pradesh. Recently Jhad gone Karnataka. Hon. Deputy Speaker was with me. We experienced much difficulty due to mosquito bite during our air journey. In Hati village of Kolar district, a man belonging to scheduled Castes named Kanappa was forced to eat dirt:

He was beaten up. I had gone there on the nineteenth. The number of murders are on the rise be it Hamirpur or Muzaffarpur or Dauna in Uttar Pradesh. The central Gov-

ernment is responsible for the welfare of scheduled Castes and scheduled Tribes. Atrocities on people belonging to weaker sections especially women are on the rise. I would urge the Government of India that it should take corrective measures to protect the interests of the people belonging to scheduled castes and scheduled tribes.

This is not a party matter. We would like to appeal the members of all parties and all sections that the house should take it seriously and pass a resolution so that such incidents are not repeated in future.

Through you, I wanted to make this submission.

(Interruptions)

SHRI RABI RAV: (Kendrapada) ;Mr. Speaker, Sir, I would like to thank you because you have granted me permission to raise a very important matter.

Nineth of this month is a red letter days in the history of our scientific research because our scientists of DRDO have successfully launched 'Agni', an intermediate range ballistic missile at Chandipur of Balasere district in Orissa. Our scientists have earned this fame in the world by achieving self sufficiencies in the field of scientific research. We should express our gratitude to the scientists and technologists, who under the leadership of our scientific adviser, Dr.A.P.J. Abdul Kalam, have successfully launched this intermediate ballastic missile "Agni" two days ago. We should thank them for their efforts and scientific advancement and for their professionalism. Today the whole nation is proud of their achievement:

I would like to congratulate them for their great work interruptions.

[English]

SHRI BASUDEB ACHARIA(Bankura) :
We should congratulate our scientists for
successfully launching of Agni.

(Interruptions)

Mr. SPEAKER: Please sit down. We
are happy and proud about the launching of
the Agni successfully. We congratulate our
scientists and technologists.

(Interruptions)

Mr. SPEAKER: You should understand
that we are taking up one matter after the
other.

(Interruptions)

Mr. SPEAKER: Mr. ACHARIA, you are
taking the House into your hands when I am
allowing one Member after the other. Please
take your seat. This is too much.

(Interruptions)

[Translation]

SHRI MOHAN RAWALE (Bombay
South Central): Mr. Speaker, Sir, Kapil Dev,
the great Indian Cricketer has achieved a
great feat when he took 432nd wicket and
thus broke the record of Sir Richard Hadlee
who had taken 431 test wickets and thus
demonstrated that Indian sportsmen are
also capable of scaling great heights.

It is high time that Kapil Dev should be
honoured in this august House by you on
behalf of the elected representatives of
people. He is the pride of the country and all
Indians eagerly await for more new records
by him.

[English]

MR. SPEAKER: Again, I would say that
we are happy and proud about the achieve-
ment of Kapil Dev. We congratulate him.

SHRIMATI MALINI BHATTACHARYA
(Jadavpur) : Sir, yesterday you had assured
the House that the subject of price rise
through administrative order will be dis-
cussed in the House.

Mr. SPEAKER: You should understand
that this is a Session in which we are going
to discuss the financial aspects of India. It
is not that only today we will be doing that,
we will have three months at our disposal.
But I am allowing you to concentrate on only
one point.

SHRI NIRMAL KANTI CHATTERJEE (
Dumdum): Sir, your observation is certainly
valid.....

MR. SPEAKER: Not necessary. I have
allowed her.

*(Interruptions)**

MR. SPEAKER: Please sit down now.
I have allowed her. You are Unnecessarily
taking others time.

(Interruptions)

MR. SPEAKER: This is not going on
record.

(Interruptions)

MR. SPEAKER: I have allowed her.
You are interrupting me and her also.

SHRIMATI MALINI BHATTACHARYA:

May I make my point now for which I gave you Zero Hour notice?

MR. SPEAKER: Yes, please.

SHRIMATI MALINI BHATTACHARYA: Sir, I want to draw the attention of the House to the underhand agreement that has been made by the Government with the union Carbide Company selling out the interest of the gas Victims.

In 1992 after UCC, a proclaimed absconder, tried to sell its shares in India, the Chief Judicial Magistrate of Bhopal, upon the appeal of certain organisations of the gas victims and the appeal of the CBI had issued orders attaching the UCC properties in India. After that the UCC repeatedly refused to appear before the Bhopal Court to face criminal charges.

Now on the last 14th of February, the Supreme Court has modified the Judicial Magistrates's Orders and allowed the selling of shares of UCC in the international market to the best advantage of the seller. They have also said that out of this sale, Rs. 65 crores is to be kept in the name of the so-called Bhopal Hospital Trust set up by the UCC, to be utilised for the Hospital which is to be completed in three years.

Now the question I want to ask is how can the Supreme Court and the Government give credence to a one-man trust which was set up by a company which had been proclaimed as absconder?

We feel that the hospital is just an excuse to white-wash the fact that the ban on the sale of shares is being lifted. In fact Rs. 65 crores is peanuts for UCC. They might have spent it any way. The sale of shares is not needed for that.

So far, after nine years of the incident, only two per cent of the gas victims have got full compensation. Therefore, we demand that the Government should immediately contest the SC Order and get it stayed. We demand immediate extradition of Anderson of UCC and that the process of compensation for the gas victims must be expedited.

[Interruptions]

[Translation]

SHRI PHOOL CHAND VERMA (Shajapur): Mr. Speaker, Sir, with your kindpremisson, I want to draw your attention and attention of the house towards bomb attack on me. On 31st January, 94, I was attacked on the 31 st. of January, around 11.30 am. anti- social elements threw a bomb at my residence with the role aim to kill me. But by the grace of God, myself and my family members narrowly escaped. Before this, on 30th January, 1994, a bomb was also thrown on my children when they were going in my car, during day time. On that occasion too, my children escaped. I had informed you in this regard and your efforts yielded some result. Mr. Speaker, Sir, even today there is danger to me and my family members. Threats are being given on telephone. to kill me and my family member. Under this situation my request to you is that a high level enquiry be conducted. Mr. Speaker, Sir, the Madhaya Pradesh Government should be asked to hand over the case to the CBI, so, the that culprits could be apprehended.

MR. SPEAKER : Do not make a long speech.

SHRI PHOOL CHAND VERMA : Mr. Speaker: Sir, being a people's representative and a member of the Lok Sabha, I seek

your protection and I am requesting you for the safety of my family so that I may be able to discharge my responsibility properly in the Lok Sabha and outside.

[*English*]

MR. SPEAKER: Would you like to respond in any way?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARN SHUKLA) : It is a distressing matter. I will certainly take it up with the Government of Madhya Pradesh to see that proper action is taken to give protection to him and also that the culprit are given some punishment.

MR. SPEAKER : May I have the information sent to me please?

SHRI VIDYACHARAN SHUKLA : Yes.

SHRI NITISH KUMAR (Barh) : Sir,..... (*Interruptions*)*

Mr. SPEAKER : It is not going on record.

(*Interruptions*)

MR. SPEAKER : There are other matters. This is not going on record

[*Translation*]

You want to do everything as per your wish as this is not good. I have asked the Government to give protection as well as a report to me also. Even then you go on Speaking. Every thing will not be according to one's wish as you should understand this when you are getting more relief than what you have asked for.

(*Interruptions*)

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker: Sir, several times when I want to leave my house, my gate is closed because the car some VIP has to pass. Either you find a way out for this or I may be shifted to some other place to live, I would have no objection. But it would be better to keep them in Tihar jail for whom all this is being done. I want to live freely and not in jail.

MR. SPEAKER: Sir, for the past two years I have been tolerating this and have several time thought of drawing your attention during this period. The policemen thrice stood in front of me pointing guns at me. I do not care. I do not care if I am shot at in this manner. But this is being done in the name of security in the entire city. The House should think over this. Several times I am not able to attend the House even at 11 a.m. as the gate is closed. For this reason I could not reach on time for the unveiling ceremony of Gandhiji's statue, because the car of some VIP was to pass and my gate had been closed. Recently, two days ago a woman journalist was asked to stand facing the wall with the policeman ready with his gun. This is happening with all those who pass that way. Mr. Speaker, Sir, you have the authority over places around the House. Therefore, you should somehow find a way out. When people are insulted in this way, I feel bad. In a way the pride of the nation is hurt. Had the Prime Minister been present here today, I would have posed the same question to him. The Home Minister's residence is in front of my house. When he comes and leaves the gate of my residence is closed.

MR. SPEAKER: Sir, I am not seeking your protection on this. But my submission

to you is that please find a way out for this.

SHRI MAHENDRA KUMAR SINGH THAKUR (Khandwa) : Mr. Speaker, Sir, through you, I would like to draw the attention of the Government to the paper industry. There are several mills under Government undertakings in which over 10,000 MT of paper stocks have piled up. Similar is the situation of Neapanagar Paper Mill. For this reason low cost newsprint is not available in our country. And being costly there is no off-take from the market, due to this mills are on the verge of closure. It is my submission that arrangements be made for the sale of paper stocks and steps be taken for the smooth running of the paper industry.

[English]

SHRIMATI SUSEELA GOPALAN (Chirayinkil) : Sir, two thousand youth from Kerala are protesting in front of the Parliament House against discrimination shown towards Kerala. In this House, we have been raising repeatedly several problems such as discrimination in allocation of funds for Railway development to our State. Doubling of the Railways has not been done in our State. There are a lot of constraints for rail travel. Industries are not developing in our State. Our State is very backward and is facing many difficulties. Even if the industrialists want to come to our State, electricity and railways are the biggest constraints for them. (Interruptions)

MR. SPEAKER : Madam, we are going to discuss Railway Budget.

SHRIMATI SUSEELA GOPALAN : Sir, thirty lakhs of people are unemployed in our State. And many such persons have come here to protest against the discrimination shown towards Kerala. Sir, you are aware of the fact that Kayamkulam Thermal Power

Project has not been given enough funds and that is why, it is being delayed. Many profits are given to Kerala. But, enough funds have not been provided for these projects. Kerala is suffering very much. And that is why, thy youth have come here to see the Prime Minister and also yourself. Our State is facing difficulties on many fronts..

(Interruptions)

[Translation]

MR. SPEAKER : Who can be angry with you?

[English]

SHRIMATI SUSEELA GOPALAN : Sir, this is a vital issue. Electricity is the biggest constraint in our State. We have raised this issue several times here...

(Interruptions)

MR. SPEAKER : Now, please allow other Members to raise their issues. We have three months' time. We have discussion on the Railway Budget also.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, your one sentence of sympathy will stop her. It is just a recognition

(Interruptions)

MR. SPEAKER : All my sympathies are with her.

SHRIMATI SUSEELA GOPALAN : There are no funds for kayamkulam Thermal power Project....

(Interruptions)

MR. SPEAKER : We have got enough time. Please allow other Members to raise their issues. Now, I call Shri P.G. Narayanan.

SHRI P.C. NARAYANAN (Gobichettipalyam) : Sir, it has been reported that on 19th February 1994, that is on the last Saturday, due to indiscriminate firing by Sri Lankan Navy on Indian fishermen, two fishermen were killed and several were injured. Sir, this kind of atrocity of Sri Lankan Government has been continuing for the past several years. Though 1974 agreement reached between India and Sri Lanka provided fishing rights to our fisherman. our fishermen are not being allowed for fishing even in our territory. This is very unfair. The Sri Lankan Government instead of honouring the agreement is often harassing and attacking our fishermen. So far, a large number of fishermen have been killed and thousands of boats destroyed by the Sri Lankan Navy. This kind of atrocity by the Sri Lankan Navy should not be allowed to continue any further. In the interest of our fishermen, this atrocity should be stopped forthwith.

Our Chief Minister has requested the Prim Minister to lodge a strong protest and find a solution to this important problem. Therefor, I request the Prme Minister to take up this matter immediately with the Sri Lankan Government in order to stop any further killing and harassing our fishermen by the Sri Lanakan Navy.

MR. SPEAKER : Well, I must thank the Members for cooperating in all respects. Last time also, the member's cooperated. Now, the Members are also cooperating. If we have the time for discussing the listed matters, it is good. So, we have a long time to go. I propose to call one Member after the other and to give time to all the Members as far as possible. Let us complete this unlisted

business within half and hour every day.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, what about your promise?

MR. SPEAKER : Vajpayeeji I will do it tomorrow, if you agree. We will try to accommodate as many people as is possible. Usually, one Member at one time may speak.

We shall take up papers to be laid on the Table.

12.31 hrs

PAPERS LAID ON THE TABLE

Annual report and Review on the working of food corporation of India for 1992-93 and Statement for delay in laying there paper

[English]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): I beg to lay on the Table-

- (1) (i) A copy of the annual report (Hindi and English Versions) of the Food Corporation of India, New Delhi, for the year 1992-93, alongwith Audited Accounts under sub-section (2) of section 35 of the Food Corporation Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, New